

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00124/2019**

**Dated Wednesday the 6<sup>th</sup> day of February Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)  
HON'BLE MR. P. MADHAVAN, Member (J)**

S. Pushpavalli  
G-2, Saipadmm  
No. 24/44, Ramakrishnapuram 3<sup>rd</sup> Street  
West Mambalam  
Chennai – 600 033. .... Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India  
Rep. by the Chief Postmaster General  
Tamil Nadu Circle  
Anna Salai  
Chennai – 600 002.

2. The Assistant Postmaster General (Staff)  
O/o the Chief Postmaster General  
Tamil Nadu Circle  
Anna Salai, Chennai – 600 002.

3. The Superintendent of Post Offices  
Vellore Division  
Vellore – 632 001. .... Respondents

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To direct the respondents to refix the pay of the applicant in the pay scale of Rs. 7450-11500 and thereby revise the pension of the applicant for which the 3<sup>rd</sup> respondent has submitted a report received from the Senior Postmaster , Vellore HPO dated 11.06.2019, consequent to

ii. direct the respondents to pay the arrears of pay and allowances, retirement service benefits and pension to the applicant and

iii. to pass such further or other orders as this Hon'ble Court may deem fit and proper."

2. It is submitted that the applicant had made representations to the competent authority on 09.08.2017, 10.07.2018 & 17.08.2018 regarding her grievance which are still pending for consideration. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. M. Kishore Kumar takes notice for the respondents

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A4, A8 & A9 representations of the applicant dt. 09.08.2017, 10.07.2018 & 17.08.2018 in accordance with law and pass a reasoned and speaking order thereon within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R. Ramanujam)**  
**Member(A)**

**06.02.2019**

SKSI